

to any official work during the last five years and therefore he should not have been paid any salary for the period. The matter was enquired into and the charge was found to be incorrect.

Personnel Policy for Tribal Areas

9990. SHRI GIRIDHAR GOMANGO: Will the Minister of WELFARE be pleased to state:

(a) whether Government have prepared a personnel policy for Tribal Areas as mentioned in the Fifth and Sixth Scheduled for better administration of these areas;

(b) if so, the details thereof;

(c) whether Government had considered the suggestions and recommendations of Governor's Annual Reports to the President of India under the Article 244 of the Constitution on Administration of Scheduled Areas while framing such policy; and

(d) if so, the main recommendations thereof?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) and (b). Maheshwar Prasad Group on Administrative Arrangements and Personnel Policies in Tribal Areas, Appointed in 1978 had recommended, formulation of Personnel policies in tribal areas covering the placement, recruitment and selection of personnel; and monetary and non-monetary incentives and training to the staff and officers posted in the tribal areas. These recommendations have been implemented by the States having Fifth Scheduled areas in varying degrees, taking into account the local situation and requirement.

In the Sixth Scheduled Areas, the District Councils are autonomous bodies, hav-

ing wide powers for appointment of officers and staff.

(c) and (d). The Governor's Annual Administrative Reports on Scheduled Areas, contain general recommendations regarding filling up of vacant posts; posting of officers and staff with proper orientation, aptitude and sympathy for tribal communities etc. These recommendations are basically the same, as those of the Maheshwar Prasad Group, which are being implemented by the States with a varying degree of success.

Recruitment of Staff in EPF Sub-Regional Office, Karnal

9991. SHRI YADVENDRA DATT: Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that unfair methods were adopted for recruitment of LDCs in Karnal Sub-Regional Office in the E.F.F. Organisation;

(b) if so, the details thereof; and

(c) the action proposed to be taken in this regard against the officials concerned?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) to (c). Some of the candidates who appeared in the L.D.C. recruitment test held on 5.1.90 in the Sub-Regional Office, of the E.P.F. Organisation at Karnal have filed an application before the Central Administrative Tribunal Alleging certain irregularities in recruitment. Presently the matter is subjudice.

Posting of Enforcement Officers in EPF Organisation

9992. PROF. YADUNATH PANDEY: Will the Minister of LABOUR be pleased to state:

(a) whether a uniform policy for distributions of areas of the Enforcement Officers in the E.P.F. Organisation in Punjab, Haryana and Delhi is not being adopted;

(b) whether the policy of postings of Enforcement Officers and Assistance Accounts Officers is also not being implemented dispassionately, and if so, the reason thereof; and

(c) the action Government propose to take for equal distribution of the establishments and postings of Enforcement Officers and Assistant Accounts Officers; and if not, the reasons thereof?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) Distribution of areas among Enforcement Officers is generally made keeping in view the number of inspections required to be carried out by each Enforcement Officer in a year and other administrative work allotted to him. This policy is being followed, by and large, by all the regions.

(b) Posts of Enforcement Officers/ Assistant Accounts Officers being interchangeable, their postings are done on the basis of experience and suitability of the individual to do field work or desk work and also keeping in view the administrative exigencies.

(c) No action is called for in view of the replies to parts (a) and (b) above.

Memorandum Regarding Central JALMA Institute for Leprosy, Agra

9993. SHRI MANIK SANYAL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government have received a memorandum dated 12th April, 1990 from JALMA Karmachari Association, Agra;

(b) if so, the details thereof; and

(c) the reaction of Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD):

(a) Yes, Sir.

(b) and (c). The Director of the Central Jalma Institute for Leprosy, Agra has been asked by the Indian Council of Medical Research to give his comments on the Memorandum submitted by the JALMA Karmachari Association.

Registration of DDA Flats in Janakpuri

9994. SHRI PALAI K.M. MATHEW: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether any request has been received by DDA for registration of flats in the name of allottees of DDA flats in Janakpuri who have paid their full dues;

(b) if so, the steps taken to complete the formalities of registration at an early date; and

(c) if so, the action taken by the DDA in this regard?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) Yes, Sir.

(b) and (c). The execution of Conveyance Deed is an elaborate process requiring completion of certain formalities on the part of the allottees like full payment of instalments, preparation of the site plan, payment of stamping charges etc. On completion of these requisite formalities, the DDA takes necessary action for execution of the Conveyance Deed.